

(a) whether the Delhi Milk Scheme has enhanced the price of toned milk by 53 per cent for educational institutions;

(b) if so, the justification for the same; and

(c) the steps taken or proposed to be taken to ensure that the school children get the milk at a reasonable price and without any burden on the educational institutions ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :

(a) and (b) Considering the cost of production, the price of toned milk was increased from Rs. 1.80 per litre to Rs. 2.60 supplied in cans and Rs. 2.80 supplied in bottles per litre with effect from 15.11.82. This enhanced price was applicable to institutions like Indian Tourism Development Corporation hotels, public schools, private nursing homes, colleges etc.

(c) Representations have been received by the Delhi Milk Scheme from the Delhi University, Nehru University and Principals of some colleges and schools and other Educational institutions. The matter has been reconsidered in the light of the representations received and it has been decided to retain the enhanced price for commercial establishments like hotels and revert to the old Rate of Rs. 1.80 per litre with effect from 1.4.1983 for toned milk to be supplied to Military Units, Hospitals, Schools and Colleges.

Acquisition of Land by DDA in Villages Chirag Delhi

5428. SHRI NATVARSINH SOLANKI : will the Minister of WORKS AND HOUSING be pleased to State :

(a) whether whole of the agricultural/non-agricultural land of village Chirag Delhi situated in South Delhi has been acquired by the D.D.A. and not a single piece of land for residen-

tial purpose has been left out for the landless residents of that village whose "LAL DORA" has not been extended due to the old Fort Wall;

(b) whether it is also a fact that a huge area is still lying vacant in the south of this village; and

(c) if so, steps Governments propose to take to provide residential plots/flats in the said vacant land for the landless and weaker sections of this village ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) The land is acquired by Delhi Administration and not DDA. As reported by Delhi Administration, about 2137 Bighas of land has been acquired for planned development of Delhi and about 159 Bighas has been acquired under non-plan schemes. Further about 47 bighas has been notified for acquisition under sections 4 and 6 of the land Acquisition Act, 1894. The area covered by "LAL DORA" is about 209 Bighas (1 acre-about 4.8 Bigha).

(b) DDA has reported that out of 437 acres of land placed out their disposal by the Delhi Administration, about 367 acres has already been developed and about 71 acres is being developed into green.

(c) DDA has reported that land use of the area under development being green, the same cannot be considered for residential plots.

Upper Kansabati Project

5429. SHRI AJIT KUMAR SAHA: Will the Minister of IRRIGATION be pleased to state :

(a) whether is it a fact that money sanctioned by the Central Government for the Upper Kansabati Project in the district of Bankura in West Bengal has not reached yet;

(b) if so, details thereof; and